

PAPERS LAID ON THE TABLE

13.23 hrs.

ANNUAL REPORTS ETC. OF ORISSA
TRANSPORT COMPANY, LTD.,
BURHAMPORE

BUSINESS ADVISORY COMMITTEE
EIGHTEENTH REPORT

THE MINISTER OF RAILWAYS
(SHRI T. A. PAI): I beg to lay on the
Table—

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR):
I beg to move:

(1) A copy each of the following
papers (Hindi and English ver-
sions) under sub-section (1) of
section 619A of the Companies
Act, 1956:—

“That this House do agree with the
Eighteenth Report of the Business Ad-
visory Committee presented to the
House on the 17th November, 1972.”.

(i) Review by the Government on
the working of the Orissa
Road Transport Company
Limited, Berhampur (Ganjam)
for the year 197-71.

SHRI JYOTIRMOY BOSU (Diamond
Harbour): I have already written to you
seeking your permission to mention one
matter.....

(ii) Annual Report of the Orissa
Road Transport Company
Limited, Berhampur (Gan-
jam), for the year 1970-71.

(iii) Directors' Report and state-
ment of accounts for the year
1970-71 of the Orissa Road
Transport Company Limited,
Berhampur (Ganjam) and the
comments of the Comptroller
and Auditor General thereon.

MR. SPEAKER: It is a settled proce-
dure now that such suggestions should
come up at the time when the hon.
Minister announces the business for the
next week....

[Placed in Library. See No. LT-
3739/72].

SHRI JYOTIRMOY BOSU: I have
mentioned in my letter that I was out of
Delhi on Friday when the meeting of the
Business Advisory Committee took place,
and, therefore, I have sought your per-
mission....

(2) A statement (Hindi and English
versions) showing reasons for
delay in laying the papers men-
tioned above. [Placed in Library
See No. LT-3739/72]

MR. SPEAKER: When he comes for
the next meeting of the Business Ad-
visory Committee, he will get this oppor-
tunity. Now, the report is already there,
and the hon. Member's party's represen-
tative was also present there. If one
individual was not present, it does not
mean that....

SUGAR (PRICE DETERMINATION) SECOND
AMENDMENT ORDER, 1972

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (PROF.
SHER SINGH): I beg to lay on the
Table a copy of the Sugar (Price Deter-
mination) Second Amendment Order,
1972 (Hindi and English versions) pub-
lished in Notification No. G.S.R. 407 (E)
in Gazette of India dated the 11th
September, 1972, under sub-section (6) of
section 3 of the Essential Commodities
Act, 1955. [Placed in Library. See
No. LT-3740/72.]

SHRI JYOTIRMOY BOSU: I agree,
but I may only mention what you were
kind enough to say on the floor of the
House in regard to the rags scandal,
namely:—

“So far as this House is concerned,
I also know that there is a lot of agi-
tation, and I have no objection to
having a debate”.

MR. SPEAKER: He can put forward his point of view at the next meeting of the Business Advisory Committee.

The question is:

"That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on the 17th November, 1972."

The motion was adopted.

13.24 hrs.

CARRIAGE BY AIR BILL*

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): I beg to move for leave to introduce a Bill to give effect to the Convention for the unification of certain rules relating to international carriage by air signed at Warsaw on the 12th day of October, 1929 and to the said Convention as amended by the Hague Protocol on the 28th day of September, 1955 and to make provision for applying the rules contained in the said Convention in its original form and in the amended form (subject to exceptions, adaptations and modifications) to non-international carriage by air and for matters connected therewith.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to give effect to the Convention for the unification of certain rules relating to international carriage by air signed at Warsaw on the 12th day of October, 1929 and to the said Convention as amended by the Hague Protocol on the 28th day of September, 1955 and to make provision for applying the rules contained in the said Convention in its original form and in the amended form (subject to exceptions, adaptations and modifications) to non-international carriage by air and for matters connected therewith".

The motion was adopted.

DR. KARAN SINGH: I introduce the Bill.

13.25 hrs.

The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock

The Lok Sabha reassembled after Lunch at thirty-five minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair].

MOTION RE. NINETEENTH REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1969-70—Contd.

MR. DEPUTY-SPEAKER: Mr. K. Marak.

SHRI K. MARAK (Tura): Mr. Deputy-Speaker, Sir, I shall start from where I left the other day.

Only a few years back, Mr. Tarlok Singh, the then member of the Planning Commission, who visited the Garo Hills and the other hill districts in Assam declared that the development works in the hill areas have not even scratched the surface.

No doubt there are admirable policies or schemes of the Government for the Scheduled Castes and Scheduled Tribes, but also there is a wide gap between the policy and the actual implementation as there is a big gap between the backward people and the rest of the people in the country. We will have to bring the backward to the forward with grim determination, sincere understanding, sympathy and sacrifice.

*Published in Gazette of India, Extraordinary, Part II, Section 2, dated 21-11-72